



**Government of Jammu and Kashmir
Civil Secretariat, Home Department
Srinagar**

Notification

Srinagar the 14th of August, 2018

SRO 349 .- In exercise of the powers conferred under Section 34 of the Constitution of Jammu and Kashmir, the Governor is pleased to order that the remaining term of imprisonment of Seven (07) life convict prisoners, mentioned in the Annexure hereto, shall be remitted with effect from 15th August, 2018, subject to the following conditions:

- i. That they will furnish surety bond and personal bond to the satisfaction of concerned Superintendent Jail before their release.
- ii. That they will maintain peace, good character and behaviour in the society.
- iii. That they will not indulge into any unlawful activity which is prejudicial to the maintenance of the public order.
- iv. That they will ensure their presence before concerned Police Station once in six months.
- v. The Police Station concerned will keep watch on the activities of release prisoners.

By order of the Governor.

Sd/-
(R.K.Goyal) IAS
Principal Secretary to the Government
Home Department

No: Home/Jail/102/2001-Part-V/

Dated: 14 -08-2018

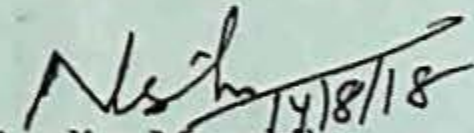
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Annexure to Notification SRO- 349 of 2018 dated 14-08-2018

S No	Name with full particulars	Age	Offence	Term of imprisonment	Period of actual sentence undergone upto 14.08.2018 inclusive of under trial period.			Present lodgment
					Y	M	D	
1	Bashir Ahmed S/o Sharief R/o Gopala Tehsil Akhnoor, Jammu.	70 years	302 RPC	Life imprisonment and fine Rs. 50,000/-	20	3	5	Central Jail Jammu Kotbhalwal
2	Mohammad Iqbal S/o Imam Din R/o Mangota, Marmat District Doda .	62 years	302 RPC 4/25 A Act	Life imprisonment and fine Rs. 6,000/- or 2 month 15 days	16	0	29	Central Jail Jammu Kotbhalwal
3	Shalinder Singh S/o Keshaw Ram R/o Santhi Kanhota, District Doda.	39 years	302 RPC	Life imprisonment and fine Rs. 5,000/-	17	5	2	Central Jail Jammu Kotbhalwal
4	Uma Devi W/o late Mohider paul R/o Dhani Dhar, Rajouri.	50 years	302 RPC	Life imprisonment and fine Rs. 5,000/-	14	1	11	Central Jail Jammu Kotbhalwal
5	Sain S/o Haji Shera R/o Hariwala Tehsil Mahore, District Reasi.	91 years	302 RPC, 307,336,120- B RPC	Life imprisonment and fine Rs.15,000/- or three years more	16	0	16	District Jail Jammu

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6	Abdul Ahad Rather S/o Mohammad Akram Rather R/o Jawbara Awantipora.	45 Years	302, 364 RPC	Life imprisonment and fine Rs.20,000/-	15	9	0	Central Jail Srinagar
7	Bashir Ahmad Bhat S/o Abdul Gaffar Bhat R/o Bahoo, Awantipora Pulwama.	46 years	302, 364 RPC	Life imprisonment and fine Rs.20,000/-	15	9	28	Central Jail Srinagar


 (Nivedita Munshi)
 Under Secretary to the Government,
 Home Department

Copy to the:-

1. Principal Secretary to the Hon'ble Governor.
2. Director General of Police, J&K.
3. Director General of Police (Prisons), J&K.
4. Divisional Commissioner, Jammu
5. Divisional Commissioner, Kashmir.
6. Commissioner/Secretary to Government, General Administration Department.
7. ADGP, CID, J&K, Srinagar.
8. Inspector General of Police, Jammu.
9. Inspector General of Police, Kashmir.
10. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
11. Director Information, J&K, Srinagar with the request to have it published in leading dailies of this State.
12. Director Archives, Archeology and Museum, J&K.
13. Special Secretary to the Chief Secretary.
14. OSD with Hon'ble Advisor (K).
15. Private Secretary to Principal Secretary to Government, Home Department.
16. Concerned file.


(Nivedita Munshi)

Under Secretary to Government
Home Department